Centrally sponsored post-matric stipend scheme for Uttarakhand

†2900. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Ministry has released the amount of cent per cent Centrally sponsored Scheduled Castes post matric stipend scheme for the financial years 2014-15 and 2015-16 for Uttarakhand;

(b) if so, the details thereof, date-wise;

(c) if not, the reasons for not providing money to Uttarakhand so far; and

(d) the duration for which the State would have to wait?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) Under Centrally Sponsored Scheme of Post Matric Scholarship for Scheduled Castes Students, Central Assistance (CA) has been released to State Government of Uttarakhand during 2014-15, 2015-16 and 2016-17. Entire arrear/claims of 2014-15 and part payment towards 2015-16 has been made. Date-wise details of releases since 2014-15 are as under:

(a) ₹ 12.94 crore - 22.07.2014

(b) ₹ 5.06 crore - 23.03.2015

(c) ₹ 13.28 crore - 30.06.2015

(d) ₹ 4.00 crore - 24.11.2015

(e) ₹ 7.91 crore - 23.03.2016

(f) ₹ 20.62 crore - 31.05.2016

(g) ₹ 52.39 crore - 12.07.2016

(c) and (d) Post matric Scholarship Scheme for SCs is an open ended scheme and depending on availability of funds, efforts are made to ensure that due CA is released to the States/UTs. No time frame can be fixed for release of pending CA to States/UTs.

Inclusion of "Dhangar" community as SCs

†2901. DR. SANJAY SINH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the "Dhangar" caste has been included among Scheduled Castes *vide* Government of India's Gazette serial number 27 under article 330, 332 and sections

† Original notice of the question was received in Hindi.

15(4) and 16(4) of article 335 of the Constitution;

(b) whether Dhangar happens to be a sub-caste of Pal, Baghel, Chandel, Gaderia, Kurba and Rabari, etc.;

(c) if so, whether Government is aware that a Scheduled Caste certificate is not being issued to Pal, Baghel, Chandel, Gaderia castes in Uttar Pradesh; and

(d) the reaction of Government thereto and the action to be taken by Government to issue Scheduled Caste certificates to these castes?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRl VIJAY SAMPLA): (a) Scheduled Castes are notified under Article 341 and not under Articles 330, 332, 15(4), 16(4) and 335 of the Constitution of India. Dhangar caste appears at Sl. No. 27 of the Part XVIII-Uttar Pradesh of the Schedule to the Constitution (Scheduled Castes) Order, 1950 as amiended to date.

(b) As per survey conducted by Anthropological Survey of India and published in the People of India-Volume-II-the Scheduled Castes, Dhangar is not a sub caste of Pal, Baghel, Chandel, Gaderia, Kurba and Rabari Community.

(c) and (d) Do not arise.

Rules for banning consumption of liquor across the country

2902. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is considering to ban consumption of liquor across the country by framing rules under the Union List or Concurrent List enumerated in the Constitution of India; and

(b) if so, what steps have been taken so far by Government in this regard, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRl VIJAY SAMPLA): (a) There is no such proposal under consideration in the Ministry.

(b) As per entry No. 8 of the List-II State List of the Seventh Schedule of the Indian Constitution, the production, manufacture, possession, transport, purchase and sale of intoxicating liquors is a State subject.